

कोरबा में उर्वरक संयंत्र का निर्माण

4194. श्री सुन्दर शर्मा : क्या पेट्रोलियम तथा रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कोरबा में उर्वरक कारखाने के निर्माण में कोई बाधा है और क्या यह सच है कि वहां पर प्राप्त हुए उपकरणों को क्षति पहुंच रही है अथवा वे अन्यत्र भेजे जा रहे हैं ; और

(ख) कोरबा में उर्वरक संयंत्र के निर्माण के लिए कार्यक्रम का ग्योरा क्या है और वहां पर उत्पादन कब शुरू होने की संभावना है ;

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री बीरेन्द्र पाटिल) : (क) और (ख). संसाधनों की समस्याओं के कारण कोरबा उर्वरक परियोजना का कार्यान्वयन 1974 में धीमा कर दिया गया था। यह भी निर्णय किया गया है कि परियोजना के प्राथमिक कार्यान्वयन पर, तालचर और रामगुण्डम में चालू किये जा रहे कोयले पर आधारित दो संयंत्रों के संचालन से प्राप्त अनुभवों के आधार पर ही विचार किया जायेगा।

कोरबा में प्राप्त उपकरण/सामग्री को ठीक से सुरक्षित रखा जा रहा है। तालचर और रामगुण्डम संयंत्रों की तत्काल आवश्यकताओं को पूरा करने के लिए कुछ महीने उधार पर भी गई है ; ।

Press conference of C.Ms. of West Bengal and Tripura covered by AIR and TV.

4195. SHRI SOMNATH CHATTERJEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the details of the Press Conference of Chief Ministers of West Bengal and Tripura covered by the AIR Calcutta and Agartala and T.V. Calcutta during the last two years; date-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): Press Conferences of Chief Ministers are covered both by AIR and Doordarshan as a matter of established practice from the point of view of newsworthiness. The Doordarshan Kendra, Calcutta covered the Press Conference of the Chief Minister, West Bengal on film on four occasions between June, 1978 to June, 1980.

The Press Conference of Tripura Chief Minister held at Calcutta on

14-1-1980 was covered on film by the Doordarshan Kendra, Calcutta. On other ten occasions, dry coverage was extended to his Press Conferences. The dates are: 29.3.79, 18.6.79, 5.11.79, 10.11.79, 13.11.79, 23.11.79, 28.11.79, 3.12.79, 15.6.80 and 1-7-80,

Violation of Companies Act by M/s Brooke Bond India

4196. SHRI N. E. HORO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how M/s Brooke Bond India is acting as sole selling agents of M/s Centron Industrial Alliance in respect of razor blades without approval of the Company Law Board under section 294AA of Companies Act, 1956;

(b) whether Government are aware that M/s Books Bond are indulging in restricted trade practices by offering Centron Blades as inducement to customers to buy their other products like Brooke Bond Tea packets; and

(c) what action Government propose to take against Brooke Bond for violation of Companies Act and for indulging in unfair restricted trade practices when the violations are continuing for the last over one year?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) to (c). According to information available with the Department of Company Affairs, M/s. Centron Industrial Alliance Ltd., have appointed M/s. Brooke Bond India Ltd., as their selling agents for the sale and distribution of safety razor blades and associated items manufactured by the former company with effect from 1-1-1979. M/s. Centron Industrial Alliance Ltd., have contended that the appointment of M/s. Brooke Bond India Ltd., to market its products does not amount to sole selling agency, and the former company has not made any application under Section 294AA of the Companies Act, 1956 seeking approval of the Central Government.

Neither the Department of Company Affairs nor the Monopolies and